

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A. No. 62/390/2021

This the 04th day of March, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Jahangeer Ahmad Sheikh, S/o Ghulam Nabi Sheikh, R/o Preng, Kangan, Ganderbal, Aged 30 years, 191201.
2. Taseen Majeed Bhat, S/o Abdul Majeed Bhat, R/o Chek-i-arsala Khan, Bandipora Aged: 28 years,-193502.
3. Fayaz Ahmad Najar, S/o Abdul Gaffar Nagar, Thune Kangan, Aged: 33 years-191203.
4. Mohammad Fazil Malik, S/o Mohammad Yousuf Malik, R/o Syedpora, Eidgah, Sgr-191202.
5. Firdous Ahmad Dar, S/o Wali Mohammad Dar, R/o Nawgam, Byepass, Sgr.-190015.
6. Aijaz Ahmad Bhat, S/o Mohammad Abdullah Bhat, R/o Kumina Bahrabad, Hajan, Aged 39 years.193801.
7. Suhail Ahmad Khan, S/o Taj Mohammad Khan, R/o Lar Ganderbal, Aged 33 years.-19202.

.....Applicants

(Advocate:- Mr. F.A. Wani)

Versus

1. Union Territory of J&K, through Principal Secretary to Govt. Home Department, Civil Secretariat, Jammu/Srinagar-190009.
2. Director/Chairman DRB, Fire and Emergency Services J&K, Srinagar-190009.
3. Departmental Recruitment Board through its Chairman, Fire and Emergency Service J&K, Srinagar-190009.
4. Assistant Director, Fire and Emergency Services, Srinagar-190009.
5. Assistant Director, Fire and Emergency Services, Bandipora-19113.
6. Assistant Director, Fire and Emergency Services, Ganderbal-191201.

.....Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicants contended that the salary of the applicants is not being paid solely because their PRAN numbers have not yet been allotted.



2. It was clarified to them that it is in the interest of applicants that they wait for PRAN numbers to be allotted to avoid any troubles later on. However, learned counsel for the applicants insists that non payment of salary is causing extreme hardships to the applicants and the Tribunal may direct the respondents to release the salary pending allotment of PRAN numbers.
3. We have heard Mr. F A Wani, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. and perused the records.
4. Looking to the facts and circumstances of the case as well as the limited prayer made by the learned counsel for the applicants, we dispose of the O.A. with direction to the respondents to expedite the process of allotting PRAN numbers to the applicants and in the meanwhile, release the salary of the applicants, if due, as per Rules provided they have worked under the respondents, within a period of two months from the date of receipt of certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no order as to cost.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**